

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB) – 295(PB)/2017

IN THE MATTER OF:

M/s Innovsource Private Ltd. APPLICANT / PETITIONER

Vs

M/s Getit Grocery Pvt. Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr.Siddharth Garg ,Advocate

Mr. Abhinav Mukerji, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. It has been gathered from the record that the Certificate from the Bankers as required under Section 9 (3) (c) has not been annexed. It is also seen that the application along with the annexures are required to be served on the Corporate Debtor in accordance with



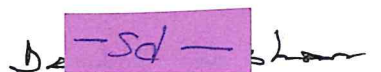
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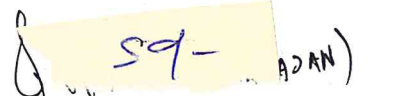
the Insolvency & Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016 which has not been done.

The petitioner is directed to take notice to the Corporate Debtor by e-mail at the e-mail address of the Corporate Debtor as reflected in the Company's Master Data maintained at the website by MCA. Further, the petitioner is also directed to take notice through post.

Dasti Process is also allowed. For all the above compliances, a week's time is granted. Petitioner to file affidavit of compliance and of service on or before the next date of hearing.

Post the matter on 12.9.2017.


(DÉEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017
